THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 12
CP (IB) No. 214/Chd/Hry/2021

Under Section 95 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

State Bank of India …Petitioner

Vs.

Gurmeet Sodhi …Respondent-Personal Guarantor

Present through Video Conferencing:

Mr. Harsh Garg and Mr. Pulkit Goyal, Advocates for petitioner.
Mr. Viren Sibal, Advocate for respondent-personal guarantor.

The report from the Registry has been received vide which the antecedents/credentials of RP Mr. Anup Sood has been verified and there are no adverse remarks found against the said RP. Keeping in view the report, Mr. Anup Sood is appointed as the RP in this case. He is directed to comply the provisions of Section 99 of I&B Code, 2016 and submit his report before the next date of hearing. In the meantime, Mr. Viren Sibal, learned counsel for respondent-personal guarantor is directed to file his Power of Attorney and response, if any, to the application, before RP within two weeks with a copy in advance to the counsel opposite. List on 26.05.2022.

(Subrata Kumar Dash)
Member (Technical)

(Harnam Singh Thakur)
Member (Judicial)

March 21, 2022
YP